

# HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

## CIRCULAR

No: 5/

Dated: 18-04-2017

The following procedure is laid down for handling complaints received against members of the subordinate judiciary:

- A. *The complaint making allegations against members of the subordinate judiciary of the state should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn affidavit and/or verifiable material to substantiate the allegations made therein.*
- B. *If action on such complaint meeting the above requirement is deemed necessary, authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by Hon'ble the Chief Justice.*
- C. *If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.*

By order.

(Sanjay Dhar)

I/C Registrar General

Dated: 18-04-2017

No:

2180-2218/RS  
01-18/4/2017

Copy of the above forwarded to:-

1. Pr. Secretary to Hon'ble the Chief Justice, High Court of J&K.
2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
.....for placing the same before his Lordship for kind perusal and information
3. Registrar Vigilance, High Court of J&K, Jammu.
4. All Pr. District and Sessions Judges  
.....for information and necessary action with the request to circulate the same amongst all the Courts in their respective districts for giving wide publicity to the same.
5. Registrar Judicial High Court of J&K, Jammu/Srinagar  
.....for information with the request to give wide publicity to the same.
6. I/C NIC for uploading the same in the official website of the High Court.
7. Circular File.

Registrar General (I/C)